

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 301
IB-97/ND/2022
New IA- 2148/2024

IN THE MATTER OF:

Indiabulls Housing Finance Ltd.

...

Applicant/Petitioner

Versus

Dr. Subhash Chandra

...

Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 03.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant

: Adv. Sumesh Dhawan, Adv. Ravi Tyagi, Adv.
Mayan K Mishra, Adv. Manni Lal Sidhu, Adv.
Chirag Sharma, Adv. Sudiksha Saini, Adv.
Saksha Jha, Adv. Shikhar Misra, Adv. Shaurya
Shyam, Adv. Raghav Dembla

For the Respondent

: Adv. Vaibhav Gaggar, Adv. R. Nanda, Adv. Shruti
Gupta, Adv. Shefali Munde, Adv. Dev Karn Singh

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2148/2024: Issue notice. Mr. Raj Kamal Saraogi the Ld. RP accepts notice and seeks an opportunity to file reply to the application. Mr. Sumesh Dhawan, Ld. Counsel appearing for the Applicant/creditors also wish to file reply to the application. As prayed by Mr. Raj Kamal Saraogi and Mr. Chirag Sharma time is granted to file reply within one week.

List on 20.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)